

(b) whether any steps have been taken by the Government to supply wheat in sufficient quantity to all the Fair Price Shops in the Capital

THE MINISTER OF STATE IN THE MINISTERIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SAWAMINATHAN): (a) No, Sir.

(b) Adequate stocks of wheat are being maintained for supply to Delhi against monthly allotments made from Central Pool.

**Shops in Netaji Nagar Market,
New Delhi**

31. SHRI K. PRADHANI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 4005 on 14 September, 1981 regarding misuse of enclosures, attached to shops in Netaji Nagar Market, New Delhi, and state:

(a) why no action has been taken so far by the New Delhi Municipal Committee to remove the enclosures against the said shops in Netaji Nagar Market, New Delhi;

(b) whether any decision has since been taken in the matter; and

(c) if not, when a decision to demolish these enclosures and provide suitable open verandah in front of the shops is expected to be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The New Delhi Municipal Committee have reported that after a detailed examination of the matter it has been decided by them that the enclosures will not be removed.

(c) Does not arise.

**Amendment to Urban Land (Ceiling
and Regulation), Act, 1976**

32. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given

to Unstarred Question No. 6541 on 6 April, 1981 regarding Amendment to Urban Land Ceilings Act and state:

(a) whether the final decision about amending the Urban Land (Ceiling and Regulation) Act, 1976 has since been taken;

(b) if so, when, and when such amending Bill is likely to be introduced;

(c) what are the main features of the amending Bill; and

(a) if no decision has so far been taken, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). No final decision has been taken so far. The proposal for amending the Urban Land (Ceiling and Regulation) Act, 1976 is still in process and the amending Bill will be introduced as soon as the requisite formalities are completed.

**Unauthorised use of government land
in Phul Bagh, Lawrence Road,
Rampura, Delhi**

33. SHRI KESHAORAO PARDHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether WZ/27-A Phul Bagh, Lawrence Road, Rampura, Delhi-35 (in front of Durga Mandir, Golden Park), is a Government land;

(b) under whose possession this land stands at present and since when; and

(c) whether the possession of this land is legal, if so, how and if not, remedial measures taken to get the Government land vacated immediately?